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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 7243/2023

ROPEN TRANSPORTATION SERVICES PVT LTD & ANR.

..... Petitioners
Through: Mr.Jayant Mehta, Sr. Adv. with
Mr.Hardeep Sachdeva,
Mr.Abhishek Awasthi, Mr.Kamal
Shankar, Mr.Parag Maini,
Mr.Raghav Chadha &
Mr.Pradyumna Sharma, Adv.

versus

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF
DELHI THROUGH ITS CHIEF SECRETARY & ORS.**

..... Respondents
Through: Mr.Sameer Vashisht, ASC with
Mr.Vanshay Kaul, Mr.Aman Singh
Bhaduria & Mr.Arjun Gupta,
Adv.
Mr.Bhagvan Swarup Shukla,
CGSC with Mr.Saksham Sethi,
Adv.

**CORAM:
HON'BLE MR. JUSTICE SURESH KUMAR KAIT
HON'BLE MS. JUSTICE NEENA BANSAL KRISHNA**

ORDER
26.05.2023

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CM APPL.28212/2023 (exemption)

1. Allowed, subject to all just exceptions.
2. The application is accordingly disposed of.

W.P.(C) 7243/2023 & CM APPL.28211/2023

3. Notice issued.
4. Learned Additional Standing Counsel accepts notice on behalf of the respondents and seeks time to file counter affidavit.
5. Let needful be done within six weeks from today with an advance copy to the other side.
6. Rejoinder thereto, if any, be filed within four weeks thereafter.
7. Renotify on 22.08.2023 before Registrar for completion of pleadings.
8. Learned counsel for the petitioners submits that policy is under active consideration. Accordingly, we hereby stay the notice and make it clear that the stay shall operate till the final policy is notified. However, once the final policy is notified, if the petitioners are still aggrieved, they are at liberty to take steps before the appropriate forum.

SURESH KUMAR KAIT, J

NEENA BANSAL KRISHNA, J

MAY 26, 2023/ab